

Central Administrative Tribunal
Principal Bench: New Delhi

OA 1092/97

New Delhi this the 23rd day of May 1997.

Hon'ble Mr N. Sahu, Member (A)

Baldev Krishan
r/o 9/755 Lodhi Colony
New Delhi.

...Applicant.

(By advocate: Shri George Paracken)

Versus

Director
Directorate of Estates
Nirman Bhawan
New Delhi.

...Respondents.

(By advocate: Shri R.V.Sinha)

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

The applicant retired from service on 1.9.1996. He was the allottee of Quarter No.9/755, Lodhi Colony, New Delhi. Under the rules, a concession is allowed to him to continue to occupy the house so leased to him during service, for a period of two months after retirement at normal rent and for the next two months at double the normal rent. After availing this period, he was supposed to vacate the quarter on 1.1.1997. Five months passed thereafter. The applicant on the ground of some personal inconvenience and on the ground that his own house is getting ready, seeks interference of the Court against the order dated 11.4.97 issued by the Estate Officer, Directorate of Estates, New Delhi directing vacation of the Lodhi Colony premises. Learned counsel for the respondents Shri R.V. Sinha submitted that there is no provision in law for showing any further indulgence. He has already availed himself of the concessional period of four months and thereafter overstayed by five more months. Mr Sinha rightly pointed out that a large number of eligible employees are waiting for long in the queue

K. Krishnan

for getting accommodation. I entirely agree with the submissions of the learned counsel for the respondents. There is no merit in the OA. There is no reason why any further extension should be allowed. OA is dismissed.

Narasimha
(N. Sahu) 23/1/92
Member (A)

aa.